

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHENNAI BENCH****ORIGINAL APPLICATION No. 310/00928/2019****Dated Thursday ,the 18th day of July, 2019****PRESENT**

**Hon'ble Mr.P.Madhavan, Member(J)  
&  
Hon'ble Mr.T.Jacob, Member(A)**

Dr.P.Sivakumar,  
Assistant Professor,  
Department of Development Studies,  
Rajiv Gandhi National Institute of  
Youth Development,  
Sriperumbudur,  
Pin : 602105.

....Applicant

By Advocate M/s. P.Rajendran

Vs

The Director,  
Rajiv Gandhi National Institute of  
Youth Development,  
Sriperumbudur,  
Pin : 602105.

....Respondent

By Advocate Mr.Su.Srinivasan

**ORAL ORDER****( Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"I. To direct the respondent to move the applicant from Stage-1 to stage-2 with effect from 18-08-2012 and from Stage-2 to Stage-3 with effect from 18-08-2017 taking into consideration the Report of the Grievance Committee of CAS (Career Advancement Scheme) held in RGNIYD on 06-07-2018 and grant him all consequential benefits and render justice."

2. Learned counsel for the applicant submits that the applicant is working as Assistant Professor at Rajiv Gandhi National Institute of Youth Development. He made Annexure A7 representation dated 30.04.2019 to the respondents seeking to move him from Stage-1 to stage-2 with effect from 18-08-2012 and from Stage-2 to Stage-3 with effect from 18-08-2017 taking into consideration the Report of the Grievance Committee of CAS (Career Advancement Scheme) held in RGNIYD on 06-07-2018 and grant him all consequential benefits which is still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider Annexure A7 representation in accordance with law and the facts of his case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

3. Mr.Su.Srinivasan takes notice for the respondent.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, **the competent authority is directed to**

**consider Annexure A7 representation dated 30.04.2019 of the applicant in the light of the facts of his case, pass a detailed and speaking order in accordance with law within a period of 4 months from the date of receipt of a copy of this order.**

5. The OA is disposed of with the above direction at the admission stage.

(T.Jacob)  
Member(A)  
SV

18.07.2019

(P.Madhavan)  
Member(J)